

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ERNAKULAM BENCH**

**Original Application No.180/00698/2018**

Tuesday, this the 9<sup>th</sup> day of April, 2019

**C O R A M :**

**HON'BLE Mr.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER  
HON'BLE Mr.ASHISH KALIA, JUDICIAL MEMBER**

Prasannan.M.S.,  
Engineering Assistant,  
TV Relay Centre,  
Kottarakara – 691 506.  
Residing at Sivaganga,  
Brahmin's Colony E-1, BCRA-E1,  
Kowdiar P.O., Trivandrum – 695 003. ...Applicant

**(By Advocate – Mr.Vishnu.S.Chempazhanthiyil)**

**v e r s u s**

1. The Deputy Director (E),  
Doordarshan Maintenance Centre,  
Adoor – 691 523.
2. The Additional Director General (E),  
South Zone, All India Radio & Doordarshan,  
Swami Sivananda Salai, Chennai – 600 005.
3. The Director General,  
Doordarshan Kendra,  
Mondi House, New Delhi – 110 001.
4. The Director General, All India Radio,  
Prasar Bharati (Broadcasting Corporation of India),  
Akashvani Bhavan, Parliament Street, New Delhi – 110 001.
5. Prasar Bharati (Broadcasting Corporation of India),  
through its Chief Executive Officer,  
PTI Building, Sansad Marg,  
New Delhi – 110 011.

6. Union of India  
represented by the Secretary to the Government of India,  
Ministry of Information and Broadcasting, A-Wing,  
Sasthri Bhavan, 'A' Wing, New Delhi – 110 001. ...Respondents

**(By Advocate Mr.N.Anilkumar, SCGSC)**

This application having been heard on 9<sup>th</sup> April 2019, the Tribunal on the same delivered the following :

**O R D E R (ORAL)**

**Per : Mr.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER**

Heard learned counsel for both sides. The applicant, an Engineering Assistant working at LPTV Kottarakara has approached this Tribunal against his transfer to LPTV Thiruchendur which is stated to be on the basis of a redeployment exercise. He has been relieved already and has taken up his duties at Thiruchendur.

2. Today when the matter came up for consideration, learned counsel for the applicant submitted that the applicant will be satisfied if he is considered for one of his choice stations when future vacancy arises at one of these stations. He further submitted that his choice stations had been indicated in Annexure A-6. It has been stated in the reply statement that there is no impediment for the applicant being considered for posting at one of his choice station whenever a vacancy arises in future in accordance with the transfer policy. Learned counsel for the respondents submitted that this contention had been made after considering all factors.

.3.

3. We feel that the O.A can be disposed of by directing the respondents to consider the request of the applicant to be accommodated in one of his choice station as and when vacancy arises due to promotion, retirement of staff etc. and communicate the decision so taken to the applicant. Ordered accordingly.

4. The O.A stands disposed of as above. No costs.

(Dated this the 9<sup>th</sup> day of April 2019)

**(ASHISH KALIA)**  
**JUDICIAL MEMBER**

**(E.K.BHARAT BHUSHAN)**  
**ADMINISTRATIVE MEMBER**

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**List of Annexures in O.A.No.180/00698/2018**

1. **Annexure A-1** – True copy of the order No.4/2018/EA dated 12.7.2018 issued by the 2<sup>nd</sup> respondent.
2. **Annexure A-2** – True copy of the circular No.ADG(E) (SZ)/P.Cell/Circulars/2017 dated 11.8.2017 issued by the 2<sup>nd</sup> respondent.
3. **Annexure A-3** – True copy of the transfer application dated 18.8.2017 submitted by the applicant.
4. **Annexure A-4** – True copy of the circular transfer 2018 No.ADG(E) (SZ)/P.Cell/Circulars/2018-1 dated 15.1.2018 issued by the 2<sup>nd</sup> respondent.
5. **Annexure A-5** – True copy of the transfer application dated 18.1.2018 submitted by the applicant.
6. **Annexure A-6** – True copy of the representation dated 18.1.2018 to the 2<sup>nd</sup> respondent.
7. **Annexure A-7** – True copy of the representation dated 16.7.2018 to the 2<sup>nd</sup> respondent.
8. **Annexure A-8** – True copy of the result published in result of LDCE for promotion to the post of Assistant Engineer.
9. **Annexure A-9** – True copy of the DoPT OM F.No.28034/9/2009-Estt. (A) dated 30.9.2009 issued by the Government of India.
10. **Annexure A-10** – True copy of the order dated 20.7.2018 in O.A.No.180/643/2018 of the Hon'ble Tribunal.
11. **Annexure A-11** – True copy of the Office Order No.DMC/ADR/7(4) 2018-S(MSP)/517 dated 19.7.2018 issued by the 1<sup>st</sup> respondent.
12. **Annexure A-12** – True copy of the Corrigendum No.DMC/ADR/7(4)2018-S/(MSP)/560 dated 23.7.2018 issued by the 1<sup>st</sup> respondent.
13. **Annexure A-13** – True copy of the order No.ADG(E)(SZ)/OA 643 of 2018/Legal/2018 dated 27.7.2018 issued by the 2<sup>nd</sup> respondent.
14. **Annexure A-14** – True copy of the letter No.8/2/2017-EIV(Pt.)/15 dated 12.1.2018 issued by Directorate General, Doordarshan, Copernicus Marg, New Delhi.

- 15. Annexure A-15** – True copy of the Office Order No.A-10011/3/2016-PPC dated 12.1.2018 issued by Prasar Bharati Secretariat, Prasar Bharati House, Copernicus Marg, New Delhi.
- 16. Annexure A-16** – True copy of the communication No.20(41)/2018-S-(IV)/HRD-12 dated 25.5.2018 issued by Directorate General, Doordarshan, Copernicus Marg, New Delhi.
- 17. Annexure A-17** – True copy of the Circular No.ADG(E)/(WZ)/Circular/2018/P.Cell/622-624 dated 14.5.2018 issued by the Deputy Director (Engg.), West Zone, Mumbai.
- 18. Annexure A-18** – True copy of the Order No.F.No.A-10011/4/2017-PPC dated 19.7.2018 issued by Prasar Bharati Secretariat, Prasar Bharati House, Copernicus Marg, New Delhi.
- 19. Annexure A-19** – True copy of the Order No.F.No.1/1/2017-S.III/427 dated 30.5.2018 issued by the Directorate General, All India Radio.
- 20. Annexure A-20** – True copy of the transfer order No.ADG(E)(SZ)/Transfer-2018/TECH dated 12.7.2018 issued by 2<sup>nd</sup> respondent.
- 21. Annexure A-21** – True copy of the transfer order No.ADG(E)(SZ)/Transfer-2018/EA dated 12.7.2018 issued by the 2<sup>nd</sup> respondent.
- 22. Annexure A-22** – True copy of the Transfer Policy 2014 issued by the Broadcasting Corporation of India.
- 23. Annexure A-23** – True copy of the order No.12:ADG(SZ)(E)/P.CELL-DST/2017 dated 6.10.2017 issued by the 2<sup>nd</sup> respondent.
- 24. Annexure A-24** – True copy of the order No.CC-1(25)/2018-S dated 13.2.2018 issued by the Office of the Addl. Director General (EE-EZ), AIR & DDK, Kolkata.
- 25. Annexure A-25** – True copy of the transfer order No.ADG(E)(SZ)/P Cell/Transfer 2018/SEA dated 14.9.2018 issued by the 2<sup>nd</sup> respondent.
- 26. Annexure A-26** – True copy of the order No.ADG(E)(SZ)/P CELL/Transfer 2018/EA dated 16.11.2018 issued by the 2<sup>nd</sup> respondent.
- 27. Annexure A-27** – True copy of the order No.ADG(E)(SZ)/Transfer-2018/RD-1 dated 22.11.2018 issued by the 2<sup>nd</sup> respondent.
- 28. Annexure A-28** – True copy of the order No.ADG(E)(SZ)/Transfer/2018/SEA dated 12.7.2018 issued by the 2<sup>nd</sup> respondent.

**29. Annexure A-29** – True copy of the Office Order No.10/2018-S.IV(B) dated 30.11.2018 issued by the Directorate General, All India Radio.

**30. Annexure A-30** – True copy of the Order No.CC-1(33)/2019/S dated 27.2.2019 issued by the Office of the ADG, Calcutta.

**31. Annexure R-1** – True copy of the Order dated 12.1.2018 issued by the Prasar Bharati Board.

**32. Annexure R-2** – True copy of the letter Nos.14(67)/2017-S.IV(A)/204 dated 2.5.2018.

**33. Annexure R-3** – True copy of the letter No.14/67/2017-SIV(A) dated 26.11.2018 by Director General, All India Radio, New Delhi.

**34. Annexure R-4** – True copy of the letter no.14/67/2017-S.IV(A)/601 dated 20.12.2018.

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